

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 289 of 2017

IN THE MATTER OF :

**Sri Lakshmi Prasanna Agro Paper
Industries Limited & Ors.**

...Appellants

Versus

Mr. Chavali Gayatri Praveen & Anr.

...Respondents

**Present: For Appellants: None.
For Respondents: None.**

O R D E R

20.09.2017 — The appeal was preferred by appellants on 7th July, 2017 after more than forty-five days without explaining the delay. On 7th September, 2017, learned counsel for the appellant prayed for and allowed a week's time to file application for condonation of delay. Similar prayer was made on 18th October, 2017 but no application for condonation of delay has been filed. In the circumstances, the appeal is dismissed for non-prosecution as also on the ground of delay in preferring the appeal. No cost.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member (Judicial)

(Balvinder Singh)
Member(Technical)

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